## NATIONAL COMPANY LAW TRIBUNAL CHANDIGARH BENCH, CHANDIGARH

## CP NO.182/2016 RT NO.53/2017

M/s Harsoria Trading Company

...Petitioner

Versus.

M/s CEIGALL India Ltd. a Company

...Respondent

Present: Mr. Suman Jain, Advocate for petitioner.

Mr. Jagjit Singh, Advocate for

Mr. Damanbir Singh Sobti, Advocate for respondent.

Power of Attorney has been filed for the respondent. Learned counsel for the applicant has filed affidavit of Mr. Man Mohan, Advocate regarding the despatch of the notice by Registered Post accompanied by postal receipt. Copy of the affidavit and documents supplied to the counsel opposite. Learned counsel for the respondent seeks time to file response to this affidavit. It is directed that the respondent shall specifically state in the response about the date on which the respondent was served with the notice which was sent in pursuance of the Hon'ble High Court orders. List the matter on 16.03.2017. The response be filed at least two days before the date fixed.

> (Justice R.P. Nagrath) Member(Judicial)

Deepakisha (Deepa Krishan) Member (Technical)

March 01, 2017 /arora